

ITEM NO.88

REGISTRAR COURT. 2 SECTION IV
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 458/2009

V.K.SHARMA

Appellant(s)

VERSUS

KARAM SINGH PALNE & ORS.

Respondent(s)

WITH

C.A. No. 459/2009

Date : 28/10/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Abhishek Atrey,Adv.

Mr. Ashok K. Mahajan,Adv.

For Respondent(s)

Mr. Ajay Pal,Adv.

Mr. Arun K. Sinha,Adv.

Mr. Ashok K. Mahajan,Adv.

Mrs. Anil Katiyar,Adv.

Mr. S. K. Sabharwal,Adv.

Ms. Binu Tamta,Adv.

Ms. S. Janani,Adv.

UPON hearing the counsel the Court made the following

O R D E R

C.A. No. 459/2009

The respondent No.1 has already filed the statement of case. Ld.counsel for the appellant and the other appearing respondents have not filed the statement of case. However, statement of case is not mandatory as per amended Supreme Court Rules,2013. Viewed thus, the matter shall be processed for listing before the Hon'ble Court as per rules.

C.A.No.458/2009 - File not received. List on 29.11.2016.

(M V RAMESH)

Registrar

SB